

BEFORE RAMAYAN YADAV, ADDITIONAL SECRETARY & FIRST APPELLATE
AUTHORITY

(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice: Department of Legal Affairs
Room No. 409, "A" Wing
Shastri Bhawan, New Delhi-110001.

Appeal No. 14/AS(RY)/IC/RTI/2016

IN THE MATTER OF

Shri Aseem Takyar,
Plot No. 144, Phase-I,
Udyog Vihar, Gurgaon-122016
Haryana.

Appellant

Versus

Central Public Information Officer,
Ministry of Law & Justice,
Department of Legal Affairs,
Shastri Bhawan,
New Delhi.

Respondent

ORDER

Dated: 08/08/2016

Shri Aseem Takyar (hereinafter, the Appellant) vide his RTI application dated 27.05.2016 has sought information on the following points :-

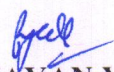
- i) Provide complete list of the number of recommendations, sent to Hon'ble Supreme Court of India to appoint Hon'ble Judges with Hon'ble Delhi High Court since from 1.1.2014 until reply.
- ii) Provide complete list of the recommendations, approved.
- iii) Provide complete list of the recommendations, which are pending.

2. The CPIO, Deptt. of Legal Affairs (hereinafter, the Respondent) transferred the Appellant's RTI application to Department of Justice on 07/6/2016 under intimation to the Appellant. The Appellant being aggrieved by the decision of CPIO filed the present appeal dated 10.07.2016.

3. Notice was issued for hearing on 08/8/2016 at 12.00 Noon in Room No. 409-A, Shastri Bhawan, New Delhi and both parties were informed that in the event of either of the parties failing to appear, the case shall be proceeded and disposed of on the strength of the available documents. The Appellant did not appear for hearing and no written intimation has been furnished by the Appellant regarding his non-attendance. Thus the proceedings were held exparte. After going through the records relevant to the case placed before me by the CPIO, I

upheld the decision of the CPIO of transferring his RTI application to Department of Justice since Department of Legal Affairs is not concerned with appointment of judges. The Appeal is disposed off accordingly.


4. In case, the Appellant is not satisfied/aggrieved by this order, he may file a Second Appeal within 90 days before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delh-110066.


(RAMAYAN YADAV)

Additional Secretary & First Appellate Authority

Copy to:-

1. Shri Aseem Takyar, Plot No. 144, Phase-I, Udyog Vihar, Gurgaon-122016, Haryana.
2. Shri K. Ginkhan Thang, Dy. Secretary & CPIO, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi.
- ✓ 3. Section Officer, Implementation Cell, Deptt. Of Legal Affairs, Shastri Bhawan, New Delhi-110001


29/8/16
M.R.T